

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

C.P (IB) 609/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.10.2023**

NAME OF THE PARTIES: M/S SURTI CHEMICALS PVT LTD

V/S

CINEMA VENTURES PVT LTD

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. The matter is on board today since the DMS portal is not updated.
2. None present on behalf of the either side.
3. It is reported by the Registry that the Corporate Debtor is already admitted into CIRP vide order dated 14.07.2023 in CP No. 1149/2020 by Court No.4 of this Tribunal.
4. Since, the Corporate Debtor is already admitted into CIRP nothing survives in this Application, accordingly, C.P(IB)609/2019 dismissed as infructuous.
5. The Petitioner is directed to approach the IRP with their claim as per law, if not already filed.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)